

"That in pursuance of section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct one member from amongst themselves to serve as a member of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

[*Translation*]

MATTERS UNDER RULE 377

(i) Need to fix remuneration price for mustard.

SHRI BIRBAL (Ganganagar) : Mr. Speaker, Sir, I want to raise a matter of urgent public importance.

Last year the price of mustard was Rs. 1100/- per quintal which has come down to Rs. 600 to 650/- per quintal. The farmer puts his heart and soul to grow good crop and for this, he used good quality seeds, costly fertilizers and other inputs but he does not get reward for his hard labour. What to say of remunerative price, he does not get even cost of production. Similarly, the prices of 'Taramera' and 'Toriya' are falling. The crops of mustard, Taramera and Toriya have come in the market and if no attention is paid towards this aspect by the Government, it will affect the farmers adversely.

Hence, I humbly request to the hon. Minister of Agriculture to fix the prices of mustard atleast Rs. 1000/- per quintal so that the farmers could get remunerative price of their crops and reward to their hard work.

12.07 hrs.

[Mr. Deputy Speaker *in the Chair*]

[*English*]

(ii) Need to reduce the prices of drugs in view of the reduction in Customs duty.

SHRI SANTOSH KUMAR SINGH (Azamgarh) : The Ministry of Finance have

reduced the custom duty on 235 intermediates used for the production of bulk drugs. No steps have, however, been taken to pass on the benefit of duty reduction to the consumer and the benefit has been appropriated by the producers. Custom duty on certain intermediates required for the production of decontrolled drugs has also been reduced. Since there is no price control on such drugs, benefit of duty reduction is never passed on to the consumers.

I, therefore, urge upon the Government that machinery be evolved to ensure that the benefit is passed on to the consumer.

[*Translation*]

(iii) Need to waive recovery of land revenue from the farmers of Lucknow and Unnao districts of Uttar Pradesh affected by hailstorms.

SHRI JAGANNATH PRASAD (Mohanlalganj) : Mr. Deputy Speaker, Sir, my Lok Sabha constituency covering Lucknow and Unnao districts of Uttar Pradesh had to face unprecedented hailstorms five times since 14 February, 1988. All the crops of wheat, mustard, Arhar and Gram were destroyed in the Development Block Mall of Tehsil Malihabad of district Lucknow and the Mango crop of Tehsil Malihabad Mango Belt has been badly affected by it.

The entire crop of wheat and other crops were badly affected by heavy hailstorms in Development Block Kakori and Sarojini Nagar of Lucknow Tehsil. The crops of wheat, gram, mustard, Arhar, sugarcane and opium have been totally ruined in Mahanlal Ganj Tehsil.

The crops of wheat, mustard and other crops of all villages of ores development block of Hasanganj and all the villages of Tehsil Hasanganj of district Unnao have been badly damaged. The Rabi crops of block development Asoha of Purva and Hiloli have been worst hit.

The whole area was already drought affected and the whole Kharif crop had been ruined. Now a dreadful situation of

starvation has appeared before farmers due to the destruction of Rabi crop. The land revenue, the irrigation tax, the co-operative loan and the loans of other bank are being collected as usual and at some places even the operative have been resorted to.

I request the Central Government to give directions to the State Government of Uttar Pradesh to waive the recovery of land revenue and irrigation taxes and to postpone the loans of co-operative Bank in respect of farmers affected by hailstorms.

A special arrangement for the supply of drinking water for these areas should be made by Government of India.

[English]

(iv) Need to provide Assistance to the Farmers affected by drought in Maharashtra

SHRI BALASAHEB VIKHE PATIL (Kopargaon): Government should take urgent steps to give relief to the farmers of drought prone areas of Maharashtra. Government of India had announced in 1972 facilities to drought affected eligible farmers. An eligible farmer cannot be compared to a defaulter farmer. Maharashtra has been facing drought continuously for the last so many years. During the last 15 years, some parts have been affected by drought for nine years, some areas for ten years. It is therefore, necessary that the Government do something for drought prone areas of Maharashtra.

(v) Need to open Navodaya Vidyalaya in Bhargain or Alliganj in Etah district of Uttar Pradesh

SHRI MOHD. MAHFOOZ ALI KHAN (Etah): The new education policy of the Government envisages opening of Navodaya Vidyalayas in every district of the country with the objective of providing an opportunity to the children coming from the poor and weaker sections of society to develop their talents.

Bhargain, a most backward area in

Tehsil Patiali District Etah with 25000 population mostly consisting of minority and scheduled caste community, is having no Government school worth the name within 5 kms. Only a temporary school upto 7th standard exists there. Similarly, Aliganj, another backward area which is a town area and a Tehsil and block headquarters is having no Government school. Only some private schools/college exist. These areas are completely neglected in educational facilities.

Needless to emphasis that because of utter lack of proper educational facilities in these backward areas, the younger generation is developing criminal tendencies and there is greater need to check the budding citizens of tomorrow from this path to make them good and useful citizens by imparting good education at the early age.

For opening of Navodaya Vidyalaya 30 acres of Gram Samaj land and a building temporarily for two years till the vidyalaya building comes up can be made available. Such facilities can also be provided on New Aliganj-Mainpuri road before village Daudganj and between Aliganj-Kuravali road in Sadhera village.

I would request the Government to open a Navodaya Vidyalaya at either of the places mentioned above to bring the children in the mainstream of national progress.

(vi) Need to enlarge the Activities of Repatriates Cooperative Finance and Development Bank

DR. A. KALANIDHI (Madras Central) The Repatriates Cooperative Finance and Development Bank Ltd. is a Government of India enterprise established in 1969 and having jurisdiction over the southern states viz., Tamil Nadu, Andhra Pradesh, Karnataka, Kerala and the Union Territory of Pondicherry. The main object of the Bank is rehabilitation of repatriates returning from Sri Lanka, Burma, Vietnam, etc. To achieve the above object, the Bank has evolved various schemes like grant of direct and indirect loans to repatriates and Employment Schemes. As the function of the Bank is to assist the repatriates there should not be any restrictions for the grant